

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:247  
ANSWERED ON:10.11.2010  
INDO NEPAL EXTRADITION TREATY  
Mahato Shri Narahari;Roy Shri Nripendra Nath

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether India and Nepal have decided to modify the existing extradition treaty that would allow the two countries to hand over criminals of their country;
- (b) if so, the details thereof;
- (c) whether the nexus between trans-border criminals is increasing and in the absence of extradition treaty, criminals are freely enjoying;
- (d) if so, the details thereof and the reaction of the Government thereto;
- (e) whether the modified treaty has been signed by both the countries;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor and the time by which it is likely to be signed ?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

(a) to (g) India and Nepal signed an Extradition Treaty on 2nd October, 1953 which remains in force. With a view to strengthen the institutional legal arrangements for effectively combating crime and terrorism in tune with contemporary realities, India and Nepal initialed an updated Extradition Treaty in January 2005. It is awaiting confirmation of the Government of Nepal for formal signatures.